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## Maharashtra (Third Supplementary) Appropriation Act, 2012

## 30 of 2012

[20 December 2012]

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# Maharashtra (Third Supplementary) Appropriation Act, 2012

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#### **PREAMBLE**

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March 2013. WHEREAS by virtue ofarticle 204 of the Constitution of India, read with article 205 thereof, it is necessary to provide for the passing of an Appropriation Act for the appropriation of further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March 2013; and for the purpose of authorising payment of the said sums; it is hereby enacted in the Sixty-third Year of the Republic of India as follows:--

#### 1. Short Title :-

This Act may be called the Maharashtra (Third Supplementary) appropriation Act, 2012.

2. Withdrawal Of Rs. 53,71,90,32,000 Out Of The Consolidated Fund Of The State For The Financial Year 2012-2013:-

From and out of the Consolidated Fund of the State, there may be paid and applied sums not exceeding those specified in column (4) of the Schedule hereto annexed amounting in aggregate, to the sum of five thousand three hundred seventy one crores, ninety lakhs, thirty two thousand rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March 2013, in respect of the services and purposes specified in column (2) of the Schedule.

## 3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of the State by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March 2013.